

- (iii) Jawahar Rozgar Yojana (JRY).
- (iv) Employment Assurance Scheme (EAS).
- (v) Indira Awaas Yojana (IAY).

(b) A statement showing the physical and financial achievements under these programmes during the last three years as also for the current year, State-wise, is given in Annexures [See Appendix, 176 Annexure Nos. (19) to (23)]

(c) and (d) No such case of diversion of funds from poverty alleviation programmes to other purposes has come to the notice of the Govt.

Low Level of Floor Price of Copra

*68. SHRI JOY NADUKKARA: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government are aware that the coconut cultivators of Kerala are aggrieved with the decision of the Central Government fixing the floor price of copra at a lower level;

(b) the criteria for fixing the floor prices for commodities;

(c) whether this criteria has been applied in the case of copra also;

(d) whether Government are likely to reconsider the request of State Government of Kerala to increase the floor price for copra; and

(e) whether Government are likely to fix the support price for coconut oil?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT AND THE MINISTER OF AGRICULTURE (DR. JAGANNATH MISHRA):
(a) Yes, it has been reported that coconut cultivators are not satisfied with the Government decision on the Minimum Support Price of Copra for the 1996 Season.

(b) The Government decides on the Minimum Support Prices for various agricultural commodities taking into account the recommendations of the Commission for Agricultural Costs and Prices (CACP), the views of the concerned State Governments and the Central Government Ministries as well as such other relevant factors which, in the opinion of the Government, are important for fixation of the support prices.

(c) Yes, Sir.

(d) The Government announced the price policy for copra for 1996 season on 1.2.1996 after taking into account all the relevant factors including the opinion of the State Governments.

(e) The Government of India does not fix any support price for coconut oil.

आरक्षण-नीति के क्रियान्वयन में हुई प्रगति

*69. श्री रामजीलाल : क्या कल्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या आरक्षण नीति के अनुसार प्रत्येक राज्य में प्रत्येक आरक्षित वर्ग में भर्ती की जा रही है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो सरकार ने किन-किन राज्यों में अब तक अन्य पिछड़े वर्गों के लिए 27 प्रतिशत सीटें भरना शुरू नहीं किया है तथा इसके क्या कारण हैं;

(ग) क्या सरकार ने संविधान के हाल ही के संशोधन के अनुसार वर्ग-I के पदों पर पदोन्नति हेतु भी आरक्षण-नीति लागू की है; और

(घ) यदि हां, तो तत्संबंधी राज्य-वार ब्यौरा क्या है?

कल्याण मंत्री (श्री सीताराम केसरी): (क) और (ख): राज्यों से संबंधित आरक्षण नीति संलग्न विवरण में दी गई है (नीचे देखिए) केन्द्र सरकार के पास प्रत्येक राज्य में आरक्षण नीति के कार्यान्वयन संबंधी आंकड़े उपलब्ध नहीं हैं।